

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-16/2002/7019/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Dibyajyoti Mahanta,  
District & Sessions Judge,  
Golaghat.

Dated Guwahati the 20<sup>th</sup> August, 2022.

Sub: **Earned leave.**

Ref:- No. DJ(G) 8935/2022 dated 17.08.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for a period of 10 days from 31.08.2022 to 09.09.2022 along with station leave permission from the evening of 30.08.2022 till the morning of 12.09.2022** (sufficing 10.09.2022 & 11.09.2022), has been granted, subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Golaghat and in his absence to the next senior most Judicial officer available at the station before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-16/2002/7020-7021/dated 20.08.2022**

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed.
2. ✓ The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**

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